

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. 1038 of 1997.
(Unlisted)

Present : Hon'ble Dr. B. C. Sarma, Member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

PAWAN KUMAR GUPTA

Vs.

1. Union of India, through the General Manager, S.E.Rly., Garden Rach, Calcutta.
2. Divisional Rly. Manager, S.E.Rly., Adra Division, Purulia.
3. Sr. Divisional Operations Manager, S.E.Rly., Adra, Purulia.
4. Divisional Operations Manager, S.E.Rly., Adra, Purulia.
5. Divisional Personnel Officer, S.E.Rly., Adra, Purulia.

... Respondents.

For applicant : Mr. A.K.Pal, counsel.

For respondents : Ms. B. Ray, counsel.

heard on : 8.9.97 :: ordered on : 8.9.97.

O R D E R

B.C.Sarma, AM

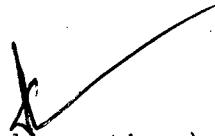
This application has been moved as an unlisted matter by the 1d. counsel for the applicant. Mr. B.Ray, 1d. counsel, appears for the respondents. The applicant's grievance is that although he is a heart patient and now functioning as Deputy Station Superintendent at Ranchi under S.E.Railway, by an order dated 27.5.97 he has been transferred to Jaamunia where adequate facility for heart treatment is not available. The applicant contends that after getting the transfer order on 10.6.97, he had submitted a representation addressed to the Sr. Divisional Operating Manager, S.E.Railway, Adra, which is within the jurisdiction of this Tribunal. The impugned order of transfer was passed by the Divisional Personnel Officer, Adra. The 1d. counsel for the applicant submits that this representation has not yet been disposed of and he prays for a

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direction upon the respondents to dispose of the said representation.

2. We have heard the ld. counsel for the both the parties and perused records. We find that the representation filed by the applicant is pending. Ms. Ray, ld. counsel for the respondents, does not have any instruction in the matter.

3. The application is, therefore, disposed of, at the stage of admission itself, with the direction that the respondent No.3, Sr. Divisional Operations Manager, S.E.Railway, Adra, shall disposed of the said representation dated 10.6.97 within a period of one month from the date of communication of this order and shall communicate the decision to the applicant within a period of 15 days thereafter, if not disposed of earlier. If the applicant's representation has not yet been disposed of he shall not be released from Ranchi till the decision taken by the respondents is communicated and also received by the applicant. We pass no order as to costs.


(D. Purkayastha)

MEMBER (J)


(B. C. Sarma)

MEMBER (A)